

of refugees who have migrated to Assam?

Dr. M. M. Das: I have told more than once to this hon. House that 23 more schemes sent by the Government of Assam are under consideration and there are other schemes also which are going to be sent very soon.

Shri Liladhar Kotoki: Are the Government in a position to state as to when these 75,000 refugees are to be rehabilitated in Assam and by when the remaining refugees will be taken away from the transit camps for permanent rehabilitation elsewhere?

Dr. M. M. Das: It is difficult to give any categorical reply to the question as to what time will be taken for the rehabilitation of these 75,000 refugees by the Assam Government.

Shri Sham Lal Saraf: May I know the schemes that have already been sanctioned or are under consideration; include land available in NEFA also being utilised for rehabilitating these refugees and also for finding avocations for them for the reason that there are a number of raw materials available in those areas?

Dr. M. M. Das: The lands which are available are proposed to be given to these migrants. Other means of avocation or professions are also being assessed.

Code of Conduct for Ministers

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- *56. { Shri Yashpal Singh:
Shri Hem Barua:
Shri Rameshwar Tantia:
Shri P. K. Deo:
Shri Mahananda:
Shri Solanki:
Shri Narasimha Reddy:
Shri D. D. Puri:
Shri Vidya Charan Shukla:
Shrimati Ramdulari Sinha:
Shri A. K. Gopalan:
Shri Nambiar:
Dr. Saradish Roy:
Shri Mohan Swarup:
Shri J. B. S. Bist:
Shri P. C. Berooah:

Shri P. Venkatasubbaiah:
Shri Ravindra Varma:
Shrimati Renuka
Barkataki:
Shri Tridib Kumar
Chaudhuri:
Shri Y. S. Chaudhary:
Shri M. Rampure:
Shri Ram Harkh Yadav:
Shri Bagri:
Shri Vishram Prasad:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have finalised the code of conduct for Ministers;

(b) if so, whether a copy of it will be placed on the Table of the House; and

(c) whether it is proposed to formulate a code of conduct for politicians also?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). Yes, Sir. A copy is placed the Table of the House. [Placed in Library. See No. LT-3375/64].

(c) Whether there should be a Code of Conduct for other persons in political life occupying responsible positions in our constitutional set up is yet to be considered by Government.

श्री यशपाल सिंह : क्या सरकार यह बतला सकती है कि संधानम कमेटी की रिपोर्ट में जो सुझाव दिया गया था कि वजिरो के मामलात को एक पनल आफ जजेज सुनें, उस सुझाव को उसने क्यों ठुकरा दिया है और क्या यह मुनासिब है कि उसी पार्टी का वजीर हो और उसके बारे में उसी पार्टी का चीफ मिनिस्टर उसके लिए फैसला दें ?

गृह-कार्य मंत्री (श्री नन्दा): मैं उसका जवाब आगे दे चुका हूं। एक मौका आया था हाउस में कि जो मुद्दा है वह बिलकुल सही है और उसके लिए इन्तजाम होना चाहिए। उसके जवाब में मैंने यह कहा था कि यह तरीका तो नहीं बर्ता जायेगा मगर कुछ दूसरे तरीकों से यह चीज की जायेगी।

श्री यशपाल सिंह : यह सही है कि इस मदन में माननीय प्रधान मंत्री ने यह फरमाया था कि जहां स्टेट मिनिस्टर्स के खिलाफ कोई शिकायत होगी वहां उनकी जांच सम्बन्धित चीफ मिनिस्टर्स करेंगे और चीफ मिनिस्टर्स के खिलाफ यदि लोग अगर कोई शिकायत करेंगे तो उसकी तहकीकात और उसका निराकरण सेन्टर से हमारे प्राइम मिनिस्टर करेंगे। अब बिहार का मामला प्राइम मिनिस्टर तक पहुंचा नहीं है और उसे हमारे माननीय गृह मंत्री ने नीचे नीचे ही खत्म कर दिया है, क्या यह बात सही है ?

श्री नन्दा : मुझे इस बात की बड़ी हंरानी है कि माननीय सदस्य को यह कैसे पता लगा कि वह मामला खत्म हो गया या नहीं हो गया।

श्री यशपाल सिंह : अखबारों से यह मालम देता है।

श्री नन्दा : अखबारों में खुद उन्होंने ही ऐसा दे दिया होगा। यह बात गलत है, मैंने ही खुद एक स्टेटमेंट हाउस में रक्खा था जिसमें चीफ मिनिस्टर्स से मिलने के बाद यह तय किया गया कि क्या तरीका अख्तियार किया जायेगा। उसमें यह बात जरूर थी कि जब किसी स्टेट के चीफ मिनिस्टर्स का सवाल होगा तो यहां सेन्टर से उसकी कार्यवाही की जायेगी और सेन्टर द्वारा उस मामले को देखा जायेगा।

Shri Hem Barua: May I know if Government are aware of the fact that some Members of Parliament—not all of course—of both the sexes, men and women, are indulging in the nefarious habit of letting out their bungalows, their flats, their *barsatis* and their servants' quarters and, if so, what steps Government have taken against these Members of Parliament who are indulging in this corrupt practice....

Mr. Speaker: Order, order. I will not allow him to put this question.

He can come to me and we will settle it.

Shri Hem Barua: May I submit—

Mr. Speaker: He should not press it.

Shri Hem Barua: It is a matter concerning not only this House of Parliament, There are Members of Parliament who do not belong to this House and they are also indulging in this nefarious habit. I brought this matter to the notice of the Home Minister. I wrote a letter to him on the 7th July. Nothing has been done about this matter. The Home Minister should do something in the matter.

Mr. Speaker: It is regarding the code of conduct for Ministers. This is not relevant here.

Shri Hem Barua: Part (c) of the Question is related to the formulation of code of conduct for politicians also.

Mr. Speaker: Even conceding that, I have advised him that we might sit together.....

Shri Hem Barua: I very humbly submit for your consideration that at this rate corruption cannot be removed from this country or destroyed from this country. If we behave in an awkward way, how can you expect other people to be free from corruption? How can you help Mr. Nanda to eradicate corruption? He is dead set on that. (*Interruption*).

Shri Kapur Singh: Is it not a matter for the Speaker to decide?

Mr. Speaker: Leaving aside the technicalities, whether this can be brought under it or not, is it not fair that when it is our matter we should sit together and decide it instead of giving publicity here?

Shri Hem Barua: It should be given publicity.

Mr. Speaker: I do not agree there; I do not allow it.

Shri Ranga: We cannot allow the Home Minister to sit as the guardian angel over all the Members of Parliament and their behaviour. We certainly contest the statement made by the hon. Member that the Home Minister is dead set on putting down corruption. I question it.

Shri Nath Pai: May I submit....

Shri D. C. Sharma: There must be some probe into this matter. The harm has already been done. The publicity has already been given to this question.

Shri Hem Barua: If I am provoked, I will come out with blatant facts here and now. I have got the facts.

Shri Nath Pai: I think it is a matter which touches the integrity of all Members. Now that it has been raised, you tell us what will be done because a very wrong impression will go round the country....

Mr. Speaker: I will request the hon. leaders of the Opposition parties and some Congress Members—I will nominate some from the Congress also—to come to me so that we might sit together and decide it.

Shri Nath Pai: Then a proper statement could be made giving the true state of affairs.

Shri D. C. Sharma: But the harm has already been done. Something has to be done to retrieve the integrity of the Members of Parliament about which a wrong impression has been created. It is all to be proved.

Mr. Speaker: That is what I have done. I will be inviting the Leaders of the different Groups.

Shri S. M. Banerjee: Let there be an enquiry. It is absolutely correct.

Mr. Speaker: If the Members there decide that there should be an enquiry, then let there be an enquiry. I am leaving it to them.

Shri Surendranath Dwivedy: Is it a fact that after this code of conduct

for Ministers, especially Ministers of the Central Government, had been finalised, Cabinet Ministers visiting Guntur during the Congress Session enjoyed the hospitality of tobacco merchants? (Interruption).

Shri Ranga: Yes, what else did they do?

Shri Nanda: I have no knowledge about it.

Shri Surendranath Dwivedy: May I know whether he himself was the guest of a tobacco merchant in Guntur?

Shri Nanda: No, Sir.

श्री काशी राम गुप्त : मंत्री महोदय ने बताया कि राजनीतिज्ञों के बारे में आचार-संहिता बनाने के बारे में विचार किया जा रहा है। मैं यह जानना चाहता हूँ कि वह विचार कब तक पूरा हो जायेगा और क्या उन राजनीतिज्ञों में भूतपूर्व मंत्री, एम० पी० तथा एम० एल० ए०—विशेष कर वे, जो कि कुछ आरोपों के कारण चुनावों में हार गए हैं—भी सम्मिलित किये जायेंगे।

श्री नन्दा : लम्बी बात हो गई है। जहाँ तक स्टेट्स का सवाल है, हम ने सब को लिखा है। उन के जवाब आ रहे हैं और वे इस पर सोच रहे हैं। मैं नहीं समझता कि मेम्बरज् आफ् पार्लियामेंट की बात कहाँ आई। सन्तानम् कमेटी की रिपोर्ट में मेम्बरज् आफ् पार्लियामेंट के बारे में कुछ बातें बताई गई हैं और कहा गया है कि स्पीकर साहब कोई कमेटी बनायें, जो कि उन के बारे में कोई कोड आफ् कन्डक्ट तैयार करे।

श्री काशी राम गुप्त : कितना समय लगेगा ?

Shri P. Venkatasubbaiah: After the formulation of the code of conduct for Ministers, may I know whether all the Ministers have declared their

assets and liabilities, both here at the Centre and in the States, and whether any complaints have been received against any particular Ministers regarding his dealings which go against the code of conduct which has been formulated?

Shri Nanda: In the communication issued, a period of a month has been given which has not yet expired.

Shri Narasimha Reddy: May I know whether the code of conduct which has been laid down for Ministers will be made applicable with retrospective effect, at any rate from the year 1957?

Mr. Speaker: Code of conduct to be made applicable with retrospective effect?

Shri Nath Pai: May I know whether under the code of conduct proposed by the Santhanam Committee, which is the basis of the code of conduct prepared by the Home Minister, it was proposed that if there was a *prima facie* case on the preliminary enquiry against a Minister or Ministry, the Minister or the Ministry should be asked to resign; and if that was the recommendation, whether in the light of the fact that a *prima facie* case has been made by the Centre...

Mr. Speaker: Order, order. We should not go into individual cases. The general code of conduct might be discussed. But I would not take up individual cases here one by one.

Shri Nath Pai: That is a matter with which we are concerned.

Mr. Speaker: I would request him not to press it.

Shri Nath Pai: May I know the reply to the first part, and how is he implementing that particular thing?

Shri Nanda: Yes, we are inclined to agree with that approach.

Shri Man Singh P. Patel: In view of the code of conduct for Ministers which has been formulated, may I know whether the Government contemplate to amend the Representation

of the People Act, prescribing that in the form of nomination for election for M.Ps and M.L.As they should declare the assets and liabilities attaching to them?

Shri Nanda: This goes much further.

Shri Daji: Is the Government aware that many complaints about corruption are directed to the Ministers through their sons and wives, and therefore is the Government contemplating to have a separate code for the near relations of Ministers or is the code of conduct for Ministers likely to be amended and such a clause inserted regarding near relatives?

Shri Nanda: Family also is included, and 'family' has been defined.

श्री यु० सि० चौधरी: आचार-संहिता के अन्तर्गत सरकार के पास ब्योरा आता है कि फ़लां मंत्री के पास इतनी सम्पत्ति है, लेकिन अगर यह शिकायत की जाती है कि उस मंत्री ने अपनी सम्पत्ति का ब्योरा ग़लत दिया है, तो फिर सरकार क्या कदम उठायेगी ?

Mr. Speaker: If a wrong statement is filed, what is the remedy provided in this?

Shri Nanda: In that case the Prime Minister will be in a position to judge what is to be done.

Shri P. C. Borooah: What according to the code of conduct for Ministers will be the case if a Minister should sever his connection with the trade or industry which he was conducting or managing very genuinely, and what will happen where there are no competent persons to take charge of those industries?

Shri Nanda: If a person chooses to become a Minister he has to make his choice.

Shrimati Ramdulari Sinha: May I know whether Government will consider the question of including an-

other item to the code of conduct that Ministers should avoid pomp and wasteful expenditure during their tours and should not accept any public parties by individuals and commercial undertakings?

Mr. Speaker: It is suggestion for action, a very good one, no doubt.

Shri J. B. S. Bist: What is the response of the States to this code?

Shri Nanda: I have already answered this question.

Regarding Question No. 71.

Mr. Speaker: Now, question No 57.

Shri S. M. Banerjee: May I request that Q. No. 71 also may be taken along with this?

Mr. Speaker: If it is convenient for the hon. Minister to answer Q. 71 also, he may do so.

Dr. M. M. Das: It will be a big jump from Question 57 to Question 71. If the House allows, I have no objection.

Shri Mohammad Elias: We had tabled an adjournment motion on this subject, but you had withheld your consent in view of this question.

Mr. Speaker: Can Question 71 be linked with Question 57?

Shri Mohammad Elias: I think the hon. Minister is willing to answer Question 71 also along with Question 57.

Shri S. M. Banerjee: We had tabled an adjournment motion and also a calling-attention-notice on this subject but you were kind enough to allow only this question and we were told that we could ask supplementary questions on that question. Since Q. 71 is not likely to be reached today during the Question Hour, we request that it may be taken up along with Q. 57.

Mr. Speaker: I shall give an opportunity to the hon. Member to ask supplementary questions on Question 57.

Discipline in Camps and Transit Centres

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- *57. { **Shri Rameshwar Tantia:**
- Shri Yashpal Singh:**
- Shri R. G. Dubey:**
- Dr. Ranen Sen:**
- Dr. Saradish Roy:**
- Shri Dinen Bhattacharya:**

Will the Minister of Rehabilitation be pleased to state:

(a) whether Government have prepared an elaborate scheme for the maintenance of discipline in camps and transit centres for migrants from East Pakistan;

(b) if so, the broad outlines of the scheme;

(c) whether this scheme has been forwarded to the State Governments also; and

(d) if so, the reaction of the State Governments thereto?

The Deputy Minister in the Ministry of Rehabilitation (Dr. M. M. Das):

(a) Yes, Sir. Certain orders for the administration of camps and the maintenance of discipline have been issued by the Ministry.

(b) A statement giving a broad outline of the orders is laid on the Table of the House. [*Placed in Library, See No. LT-3376/64*].

(c) Yes, Sir.

(d) There has been no unfavourable reaction so far.

Shri Rameshwar Tantia: May I know whether it is a fact that there were serious differences between the previous chairman and the administrator of the Dandakaranya Development Authority, which caused deterioration of discipline in the camp, and if so, whether Government have made any inquiry and whether they are going to demarcate the powers of the different officers in the future?

Dr. M. M. Das: The main question relates to maintenance of discipline in